

LEGAL AXIS

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SPEED POST

June 06th, 2020

To,

1. Smt. Harleen Kaur, I.A.S.,
DM/Chairperson (DDMA),
District South-East,
Lajpat Nagar-IV,
New Delhi-110024.

SUBJECT: LEGAL NOTICE

Sir/Madam,

Under instructions from and on behalf of my client Mr. Yusuf Khan, President of a "Hazrat Nizamuddin Village R.W.A., Ward No.55-S (Regd.)", a Society registered under the Society Registration Act 1860, I hereby serve upon you with the following legal notice:-

1. That my client is working since its inception for the welfare of Hazrat Nizamuddin village and its *bona-fide* residents and has earned a colossal repute among the resident of Hazrat Nizamuddin Village, Delhi.
2. That the Hazrat Nizamuddin Village accommodates the 700 years of history and continuous living culture through showcasing craft skills, built heritage, music traditions, food and oral history of local communities which lure millions of tourist every year to the Hazrat Nizamuddin Village and the livelihood of most of the residents from Nizamuddin Village is still dependent upon the tourists influx in Hazrat Nizamuddin Village in the shape of food stalls and shops, flowers shops, souvenir stalls, guest house etc.

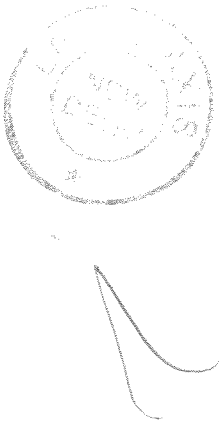


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3. That you the addressee in pursuance of a deep rooted conspiracy to defame the Muslim community without any justified reason targeted the Hazrat Nizamuddin Village and sealed the Hazrat Nizamuddin area on 30.03.2020 as Containment Zone of Covid-19 without evidence of even a single positive case of Covid-19 being detected.
4. That it has been more than 65 days, Hazrat Nizamuddin Village is arbitrarily being kept by you the addressee under Covid-19 containment zone without any positive case being reported or any justification legal or in terms of the covid-19 lock down guidelines issued by Govt. of India in this regard which is causing a great hardship to the residents of Hazrat Nizamuddin village, the residents of Hazrat Nizamuddin Village are unable to earn their livelihood or make any movement for their day to day lives and are on verge of starvation and destroying their lives.
5. You the addressee have made heavy deployment of police and CRPF to terrorize the resident Muslim community and in the hard time of financial, health and physical turmoil, residents are unable to help one another in case of need of ration, hunger and other immediate necessities due to the extra ordinary patrol and atrocities being committed by the police and CRPF.
6. That the youth of the Hazrat Nizamuddin Village are losing their jobs and being targeted for being a corona spreader and all the residents of Hazrat Nizamuddin Village are being socially boycotted by the society causing great mental, emotional and financial trauma to the residents of Hazrat Nizamuddin Village.
7. That you the addressee in order to support the political agenda of your political masters to defame the Muslim community have completely locked the community of 20,000 people in the name of Covid-19 without any justification for the extra ordinary measures which are being resorted to which are even far in excess of the measures announced by the containment zones by Ministry of Home Affair, Govt. of India which is sheer abuse of power and shows your *mala-fide* towards the Muslim community and this is only example



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in Delhi where community of 20,000 people has completely been locked instead in the adjacent and other parts of Delhi, only Streets, lanes, blocks are being sealed where positive cases of Covid-19 are being detected, you the addressee had sealed 'D' and 'G' Block of Nizamuddin West on 08.04.2020 which is surrounding neighborhood to Hazrat Nizamuddin Village as allegedly Positive cases of Covid-19 were detected from these 2 blocks of Nizamuddin West and the same were de-contained by you the addressee on 12.05.2020 vide order dated DM(SE)/Def. Col./2020/Covid-19/1484-88 on 12.05.2020 by you the addressee as no case of Covid-19 was reported since 31.03.2020 in 'D' and 'G' Block of Nizamuddin West, New Delhi, however, residents of Hazrat Nizamuddin Village have been left to be locked for indefinite period without any justified reason which is causing great hardship to the residents of Hazrat Nizamuddin Village.

8. That as per the guidelines circulated by Ministry of Health & Family Welfare, Govt. of India No.52/DGHS/PH-IV/COVID-19/Prsecyhwf/4085-4135 dated 05.04.2020 which observes that *"the operation will be scaled down if no secondary laboratory confirmed COVID-19 case is reported from the geographic quarantine zone for atleast four weeks after the last confirmed test has been isolated and all his contacts have been followed up for 28 days"* which requires positive cases of Covid-19 being detected and after the last detection all his contacts have been followed up however without a single positive case of Covid-19 being detected in Hazrat Nizamuddin Village, the complete community has been sealed as containment zone of Covid-19 and if the stand of you the addressee is that positive cases of Covid-19 are being detected in Hazrat Nizamuddin Village.
9. That these act being in violation of the law in this regard obviously is an act driven by motives other than the mandate of your duty as public servant and hence will warrant legal consequences as per law.



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I hereby call you upon to prove the same with appropriate and concrete evidence else de- seal the Hazrat Nizamuddin Village

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in terms of legal position and lockdown guidelines forthwith after receipts of your notice and at parity with the procedure adopted for other containment zones in Delhi.

Copy kept for future reference.



Mehmood Pracha
Advocate
Enrl. No.D/702/88

Copy to:(for information)

1. Sh. Arvind Kejriwal
Chief Minister of Delhi
3rd Floor, A-Wing,
Delhi Secretariat,
NEW DELHI-110001.
2. Sh. Shri. Vijay Dev, IAS
Chief Secretary of Delhi
Delhi Secretariat,
IP Estate, Delhi - 110002
3. Prof. (Dr.) Rajiv Garg,
Director General of Health Services,
Room No.446-A, Nirman Bhawan,
New Delhi-110011.

